

[Secretary]

Boards of Revenue Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 5th December, 1963.'

- (ii) 'In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Indian Tariff (Second Amendment) Bill, 1963, which was passed by the Lok Sabha at its sitting held on the 13th December, 1963, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-FIRST REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Thirty-first Report of the Committee on Private Members' Bills and Resolutions.

12.36 hrs.

SLUM AREAS (IMPROVEMENT AND CLEARANCE) AMENDMENT BILL

REPORT OF JOINT COMMITTEE

Shri Thirumala Rao (Kakinada): I beg to present the Report of the Joint Committee on the Bill to amend the Slum Areas (Improvement and Clearance) Act, 1956.

PUBLIC ACCOUNTS COMMITTEE
SEVENTEENTH REPORT

Shri Tyagi (Dehra Dun): I beg to present the Seventeenth Report of the Public Accounts Committee on the Appropriation Accounts (Defence Services) 1961-62 and Audit Report, 1963.

GOA, DAMAN AND DIU JUDICIAL COMMISSIONER'S COURT (DECLARATION AS HIGH COURT) BILL*

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): On behalf of Shri Jawaharlal Nehru, I beg to move for leave to introduce a Bill to declare the Judicial Commissioner's Court for Goa, Daman and Diu to be a High Court for certain purposes of the Constitution.

Shri U. M. Trivedi (Mandsaur): On a point of order. I would like to know whether the pronunciation of the word 'Daman' used by the hon. Minister is correct. He pronounced it as 'Daaman' and not 'Daman'. Some people will hear it and they will say that we do not know the names of our towns.

Mr. Speaker: The hon. Minister in charge of Information and Broadcasting is not broadcasting at this moment.

Shri Hari Vishnu Kamath: I am not opposing the introduction of the Bill. But may I ask on a point of information why it is that two years after the liberation of this Union territory from Portuguese imperialism and even after the recent successful conclusion of elections to Parliament and to the Territorial Council, this territory of Goa should continue to be in the protective custody of the External Affairs Ministry and not under the Home Ministry? Is the Home Minister not capable of looking after them?

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